

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 28th day of August Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

M.As.No. 571,567,568 /2017,
in
O.A./310/1274/2014

Shri T. Paneerselvam,
S/o. Thennarasu, aged 52 years,
Photographer-II, Technical Service Section,
Senior Quality Assurance Establishment(Armaments),
And Residing at No. 206-A, JSC Road, OFT,
Trichy-16.

.....Applicant in MAs and O.A.

(By Advocate : M/s. V.C.Selvasekaran)

VS.

1. The Union of India Rep. by
Director General of Quality Assurance,
Department of Defence Production,
Ministry of Defence Production,
Ministry of Defence, DHQ PO, New Delhi-11;
2. Senior Quality Assurance Establishment Officer,
Senior Quality Assurance Establishments (Armaments)
Ordnance Estate PO.,
Trichirappalli-620 016;
3. Controller of Quality Assurance Officer,
Controller Quality Assurance (HV),
Avadi, Chennai.

... . . Respondents in MAs and OA

(By Advocate:Shakila Anand)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

MAs have been filed seeking the following reliefs:-

- i) M.A. 571/2017 for condonation of delay of 82 days in filing application for re-presentation;
- ii) M.A. 567/2017 for condonation of delay of 11 days in filing the petition to set aside the order of dismissal of the OA for default dated 08.11.2016.
- iii) M.A.568/2017 to set aside the order of dismissal of the OA for default dated 08.11.2016 and restore the OA on file.

2. No representation for the applicant. Counsel for the respondents present.

3. The OA had been dismissed on 08.11.2016 and, thereafter, MA was filed for restoration after considerable delay. Counsel for the respondents has been consistently opposing the restoration of the OA for want of valid justification.

4. It is seen that the counsel for the applicant has not been appearing but only sending proxy counsel to seek time. The matter was listed on 08.02.2018, 30.07.2018 and 10.08.2018. Adjournments were sought repeatedly on behalf of the counsel for the applicant. Today ~~also~~ the applicant is not even represented.

5. In view of the above, M.A. 571/2017 is dismissed. Consequently, the other two MAs also stand dismissed. No costs.